

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 1131/92

Date of Decision: 3.12.92

LAXMAN SWAROOP SHARMA : Applicant.

Mr. K.L. Thawani : Counsel for the applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

CORAM:

Hon'ble Mr. S.R. Bhansali, Member (Judicial).

PER HON'BLE MR. S.R. BHANSALI, MEMBER (JUDICIAL):

The applicant in this O.A. is working in Savings Bank Control Organisation under the Department of Posts at New Grain Mandi Post Office, Kota and by order dated 16.6.92 he has been transferred from Kota to Jhalawar in public interest. After his transfer the applicant, it appears, approached All India Postal Employees Union Class III and Extra Departmental Agents of Rajasthan Circle Branch and they, in their turn, sent a representation against this transfer on the ground that the applicant has been elected as Divisional Secretary of the Divisional Branch, Kota for the first time and, therefore, it was requested to the authorities concerned that he should not be transferred from Kota. This representation was sent by the Employees' Union on 24.6.92 but since there was no response from the respondents, as such, the applicant has filed this O.A. making a prayer for quashing the order dated 16.6.92 (Annexure A-1).

2. After filing of this O.A., notices were issued to the respondents and respondent Nos. 2, 3 and 4 have been served and as far as respondent No. 5, the learned counsel for the applicant says that he shall not press the application against him. As for respondent No. 1, notice has been sent by registered post and the receipt has been attached by the learned counsel for the applicant alongwith the notice but no one has appeared for Respondent No. 1 to 4.

3. I heard the learned counsel for the applicant. According to the learned counsel for the applicant, the applicant is still continuing at the same place at Kota and in these circumstances, I direct the respondents that they should dispose of the representation filed by the Employees' Union dated 24.6.92 (Annexure A-11) within 3 months from today on merits by a speaking order and in case, the applicant is still at

Kota then he shall not be relieved till the representation (Annexure A-11) is disposed of.

4. This disposes of the O.A. at the admission stage with no orders as to costs.

S.R. Bhansali 12
(S.R. BHANSALI) 2
Member (Judicial)